

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
3.	8.4.97.	<p>Heard learned counsel for the petitioner and learned Sr. Standing Counsel Sri Ashok Mohanty. Hearing is concluded. Sri Mohanty submits that he will submit a Supreme Court judgment by tomorrow. Learned Lawyer for the petitioner also submits two xerox copies of the judgments. Case is fixed to 10.4.97 for orders.</p> <p style="text-align: right;"><i>Vice-Chairman</i> 8/4/97</p>	<p>Order No. 1 dt. 7.12.95 Copy may be given to petitioner contd. By 2nd May SO(1) 07.12.95</p> <p>Received the true copy of the order dt 07.12.95 B.Sarangi Adm. 07.12.95</p> <p>Notice to all respondents may be sent with copy of order dt. 7.12.95 by regd/Adm post By 16/4/97</p>
4	16-4-97	<p><u>O.A. Nos. 709 to 713/95</u> Order pronounced in open Court. As per the observations and direction contained in the order dated 16.4.97 in separate sheets, the Original Applications are allowed in part.</p> <p style="text-align: right;"><i>Vice-Chairman</i> 16.4.97</p>	<p>Order 8/4/97 16/4/97 OA No. 18/96 Filed by Mr. Asok for filing for time to file counter Part memo. of APP. has been filed by Mr. U.D. for hearing. For order Pl. By 4.1.96 order dt. 5.1.96 Four weeks time is allowed to file counter. N.A. 18/96 is disposed of accordingly.</p> <p style="text-align: right;"><i>Signature</i> Registrar Counter not filed</p> <p>By 1.2.96 Regd</p>